

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

STARRED QUESTION NO:377
ANSWERED ON:10.09.2007
COMMITMENTS REGARDING BSNL
Acharia Shri Basudeb

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government had made commitments at the time of formation of BSNL to ensure reimbursement of license fee, access deficit charge, Universal Service Obligation Fund etc;
- (b) if so, the details thereof;
- (c) whether these commitments have been implemented;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A.RAJA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 377 FOR 10TH SEPTEMBER, 2007 REGARDING COMMITMENTS REGARDING BSNL

(a) to (e) Bharat Sanchar Nigam Limited (BSNL) was set up on 1st October 2000 by corporatisation of Department of Telecom Services (DTS) and Department of Telecom Operations (DTO). The Government, at that time, decided that a package of measures shall be provided to ensure that the viability of BSNL is not impaired on account of the services provided by BSNL, which are uneconomic but socially desirable, at the behest of the Government.

As per the package approved by the Government from time to time, the Government reimbursed 100% license fee and spectrum charges net of Universal Service levy payable by BSNL from the year 2001-02 to 2003-04. BSNL was also reimbursed 2/3rd and 1/3rd of license fee and spectrum charges during the financial year 2004-05 and 2005-06 respectively. Approved package did not provide for reimbursement of license fee and spectrum charges to BSNL from the year 2006-07 onwards.

The Government has reimbursed Rs. 9,248.64 crore to BSNL for the purpose during the period 2001-02 to 2005-06.